

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 126/MP/2017

- Subject : Petition for declaration and direction as to the status of the 400 kV D/C Transmission Line from Indira Gandhi Super Thermal Power Station (Aravali Power Station) to Daulatabad owned, operated and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL).
- Date of Hearing : 26.3.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and 2 Ors. (Haryana Utilities)
- Respondents : Power System Operation Corporation Limited (POSOCO) and 2 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, Haryana Utilities
Ms. Poorva Saigal, Advocate, Haryana Utilities
Shri Anand Ganesan, Advocate, NTPC
Ms. Swapna Sheshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Suparna Srivastava, Advocate, CTU
Ms. Soumya Singh, Advocate, CTU
Shri Sitesh Mukherjee, Advocate, POSOCO
Shri Abhishek Kumar, Advocate, POSOCO
Shri Guarav Gupta, Haryana Utilities

Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioners, Haryana Utilities and learned counsel for the Respondent, POSOCO made extensive submissions in support of their contentions by referring to their respective written submissions and judgments/orders of the Hon'ble Supreme Court, Appellate Tribunal for Electricity and this Commission. However, due to paucity of time, learned counsel for CTU could not advance her submissions. Accordingly, the hearing was adjourned.
3. Matter Part-heard. The matter shall be listed for the submissions of CTU in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Legal)**